

O.I.H.

GOVERNMENT OF INDIA
MINISTRY OF HOUSING AND URBAN AFFAIRS

LOK SABHA

UNSTARRED QUESTION NO. 1615

TO BE ANSWERED ON JULY 26, 2017

SWACHHTA PAKHWARA

No. 1615 SHRI SUSHIL KUMAR SINGH:

Will the Minister of HOUSING AND URBAN AFFAIRS be pleased to state:

(a) whether Swachhta Pakhwara has been organised by the Government recently on cleanliness;

(b) if so, whether the Government has directed the States to ensure that consumers stop throwing garbages of fast food packs in public places;

(c) if so, whether the Government proposes to punish the consumers and others throwing fast food garbage in public places; and

(d) if so, whether the cases of throwing fast food garbage have come to the notice of the Government and if so, the details of action taken by the Government against persons found guilty?

ANSWER

THE MINISTER OF STATE IN THE MINISTRY OF HOUSING AND URBAN AFFAIRS

(RAO INDERJIT SINGH)

(a) Swachh Pakhwara is organised by various Ministries/ Departments of Government of India and also by Public Sector Units, Subordinate offices/ Attached offices, Government

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organisations etc. once in a year, as per their convenience, as part of the ongoing Swachh Bharat Mission (Urban).

It is a voluntary exercise and is aimed at inculcating good sanitation and hygienic practices amongst employees and visitors, ensuring proper waste management through recycling and processing of waste and establishing systems in offices for cleanliness.

(b), (c) and (d) Regarding punishing those who throw garbage in public places the Solid Waste Management Rules 2016 notified on 8th April 2016 empower the Urban Local Bodies (ULBs) to issue directions to citizens not to litter any waste on streets and public spaces, etc. and to frame Bye-Laws for levying of spot fines on persons who litter and to delegate powers to officers to levy spot fines as per the Bye-Laws framed. For this purpose Ministry has formulated the Draft Model Municipal Solid Waste (Management & Handling), Cleanliness and Sanitation Rules/Bye-Laws in September 2016 and circulated the same to all States for enabling the ULBs to frame their own Bye-Laws.
